

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO. 170/00128/2017

DATED THIS THE 26TH DAY OF JULY, 2017

**HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI P. K. PRADHAN, MEMBER (A)**

K.G.Sankar,
S/o.Late Gudiyappa,
Aged about 56 years,
SDE BTS-IV (mobile Service)
Office of AGM (L/A), AGM BTS-IV
NOW CM – BGTD
Rajajinagar, Bangalore – 560 010. ... Applicant

(By Advocate Shri K.P.M. Varghese)

Vs.

1. The Chairman and Managing Director,
Bharath Sanchar Nigam Ltd., (BSNL)
Bharath Sanchar Bhavan, HC Mathru Lane,
Janpath, New Delhi – 110 001.

2. The Senior General Manager (Pers.II)
Bharath Sanchar Nigam Ltd., (BSNL)
Bharath Sanchar Bhavan, HC Mathru Lane,
Janpath, New Delhi – 110 001.

3. Chief General Manager,
Bharath Sanchar Nigam Ltd., (BSNL)
Karnataka Telecom Circle,
Doora Samparka Bhavan,
No.1, Swamy Vivekananda Road,
Halasuru, Bangalore – 560 008. ... Respondents

(By Shri Vishnu Bhat, Counsel for the Respondents)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. The case of the applicant is that he is now 57 years old and had been posted earlier to Jabalpur and had been at Jabalpur for 6 years and therefore there is no call on him to transfer at this juncture. When we examined the matter we found that even though technically he had been posted to Jabalpur, on a working arrangement, he was allowed to continue at Bangalore for the whole 6 years and he had not left Bangalore at any point of time. It is now mentioned that the applicant is on medical leave following an accident therefore we queried as to the injury and found that he has suffered fracture on his right leg. The learned counsel had produced before us a medical certificate which indicated that he needs rest for about two months' time from 20.03.2017. That period had already passed and we do not find any reason why the applicant should be retained in Bangalore. Apparently he had already been relieved. Therefore there is no merit in the OA. At this point of time, the learned counsel makes a point that there are others also there who have a longer service in this particular station. In no case there must be empire building at a particular geographical location. Transfer is thus a required element in government service and the intention behind such transfer of a government servant is that they should not be allowed to grow roots in a particular geographical location. Therefore it is noted with some concern that there had been a lacunae on the part of the respondents in keeping the applicant here for such a very long time therefore we place on record a word of

caution against this. A copy of this order to be sent to the Chairman of the BSNL for him to do the needful in all the appropriate cases.

2. The OA is dismissed. No order as to costs.

(P. K. PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/